

ITEM NO.1605

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G STransfer Petition(s)(Civil) No(s). 2931/2023

LAXMI

Petitioner(s)

VERSUS

KAMAL KUMAR

Respondent(s)

(FOR ADMISSION and IA No.225656/2023-EX-PARTE STAY and IA No.225657/2023-EXEMPTION FROM FILING O.T. )

Date : 01-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s)

Mr. Yusuf, AOR  
Mr. Ram Sankar, Adv.  
Mr. Amit Arora, Adv.  
Mr. Amarjeet Singh Girsra, Adv.  
Ms. Ritu Solanki, Adv.  
Mr. Ajay Kumar, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

The present petition has been filed by the petitioner-wife seeking transfer of petition filed by the respondent - husband being Matrimonial Case No. 1752 of 2022 titled "*Kamal Kumar vs. Laxmi*" pending before the Court of Principal Judge, Family Court, Aligarh, Uttar Pradesh to the Family Court at Faridabad, Haryana.

Learned counsel appearing for the petitioner states that the petitioner is residing with her parents; she has minor daughter, whom she has to take care of; and she is not in a position to

travel long distance for pursuing the matter before the Family Court at Aligarh, Uttar Pradesh in connection with the proceedings initiated by her husband.

Hence, issue notice, returnable within four weeks.

In the meantime, there shall be stay of further proceedings in Matrimonial Case No. 1752 of 2022 titled "*Kamal Kumar vs. Laxmi*" pending before the Court of Principal Judge, Family Court, Aligarh, Uttar Pradesh.

(BABITA PANDEY)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR